

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-4052/2018

New Delhi, this the 24th day of October, 2018

**Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

Sh. Jamuna Dass (Aged about 68 years)
Ex. Tax Assistant, Group C
S/o (Late) Sh. Sukh Pal,
R/o B-47, Aruna Nagar, Magzpur Road, Delhi. Applicant
(through Sh. Prem Chand)

Versus

Union of India through its

1. Secretary
M/o Finance, Department of Revenue
North Block, New Delhi-1.
2. The Chief Commissioner,
Of Income Tax (CCA), CR Building, New Delhi-110002.
3. The Pr. Commissioner of Income Tax,
Delhi-12, Room No. 512,
E-E Block, Dr. S.P. Mukherjee, Civic Centre, New Delhi-110002.
4. The Commissioner of Income Tax,
Delhi-VII, Room No. D-108,
Vikas Bhawan, New Delhi-110002. Respondents

(through Sh. R.K. Sharma)

ORDER(ORAL)

Hon'ble Sh. V. Ajay Kumar, Member(J)

Heard learned counsel for the applicant and Sh. R. K. Sharma, learned counsel appearing for the respondents on receipt of advance notice.

2. The applicant, who retired from service on 31.12.2011 while working as Tax Assistant, filed the OA seeking the following reliefs:

- "a) Directions to the respondents to grant two financial upgradations to the applicant from 9.8.1999 in the next higher grades in accordance with guidelines of ACP scheme dt. 9.8.1999, as the applicant has rendered more than 24 years regular service from the date of his entry in Central Govt. without any promotion.
- b) Directions to the respondents to grant 3rd financial upgradation to the applicant w.e.f. 1.9.2008 in accordance with the guidelines of MACP scheme dt. 19.5.2009, as he has rendered more than 30 years regular service without any promotion.
- c) pass any other order/orders which deem fit and proper in the interest of justice."

2. It is submitted that the applicant made Annexure A-1 (Colly.) representation on 20.09.2017 ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

3. In the circumstances, the OA is disposed of at the admission stage itself without going into the merits of the case by directing the respondents to consider the Annexure A/1 (Colly.) representations and to pass an appropriate reasoned and speaking order thereon within ninety days from the date of receipt of a certified copy of this order, in accordance with law. However, this order shall not be construed as exempting the applicant from any of the provisions of law including period of limitation, etc. No costs.

Let a copy of the OA be enclosed to this order.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

/ns/